

LIB

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

O.A.210/00462/2019

Date of decision : September 12th, 2019.

Coram: Dr. Bhagwan Sahai, Member (Administrative)
R.N. Singh, Member (Judicial).

Bhaskar H. Paunikar
working as Appraiser at New Custom
House, Ballard Estate, Mumbai
and residing at B-102, Gangotri
Appt., 1st Floor, Opp. Prasad Hotel,
Tisgaon Naka, Kalyan (East), Distt.
Thane-421 306. . . Applicant.

(By Advocate Shri Vicky Nagrani).

Versus

1. Union of India through
Secretary to Government of
India, Ministry of Finance,
Department of Revenue,
North block, New Delhi-110001.
2. The Chief Commissioner of
Customs, New Customs house,
Ballard Estate, Mumbai-400 001.
New Delhi-110 066.

. . . Respondents.

(By Advocate Shri R. R. Shetty).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

1. Shri Vicky Nagrani, learned counsel for the applicant.
2. Shri R. R. Shetty, learned counsel for the respondents.
3. After arguing for sometime, the learned

counsel for the applicant seeks permission to withdraw the OA with liberty to file a better OA in accordance with law.

4. In the facts and circumstances, permission is granted. The OA stands dismissed as withdrawn with liberty aforesaid.

5. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)/
Member (A)

V.

JD
13/8/19